

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.345/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreements dated 28.11.2019 for the development of 390 MW (2x195 MW) ISTS connected Wind-Solar Hybrid power project(s), entered between Adani Hybrid Energy Jaisalmer One Limited (earlier known as Adani Green Energy Eighteen Limited, an SPV of Mahoba Solar (UP) Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
- Date of Hearing : **21.8.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Adani Hybrid Energy Jaisalmer One Limited (AHEJOL).
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Parties Present : Shri Amit Kapur, Advocate, AHEJOL
Ms. Priyakshi Bhatnagar, Advocate, AHEJOL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Shri Aneesh Bajaj, Advocate, SECI
Shri Aditya Singh, Advocate, HPPC

Record of Proceedings

At the outset, learned counsel for the Respondent No.2, Haryana Power Purchase Centre (HPPC), pointed out that the Petitioner had filed its rejoinder only a day before yesterday and prayed for a short adjournment in the matter. Learned counsel for the Respondent No.1, SECI, also sought liberty to upload its reply on e-filing portal of the Commission. Learned counsel submitted that SECI had already served a copy of its reply to the Petitioner long ago but could not upload it on the e-filing portal in the given time. The request for adjournment was not opposed by the learned counsel for the Petitioner, and accordingly, the matter was adjourned by the Commission.

2. The Commission further directed the parties to complete the pleadings within three weeks.

3. The Petition shall be listed for hearing on **11.10.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**